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97, 1<sup>st</sup> Main Road, Padi  
Chennai-600 058.

**Shri.P.Ulaganathan**

22.11.2019

**Advocate**

**Insolvency Resolution Professional**

**144,Alex street,Panneer Nagar,**

**Chennai-600037**

**Dear Sir,**

**Sub:Corporate Insolvency Resolution Process in NCLT**

**Ref:Your Mail dt 21.11.2019**

**With reference to the above we inform you that we prefer our claim for Rs 50,41,475/ viz up to 19.09.2019 with enclosure of revised statement of accounts and request you to mark it accordingly.**

**Yours faithfully,**

  
**Branch Manager**

**FORM C**  
**SUBMISSION OF CLAIM BY FINANCIAL CREDITORS**  
 (Under Regulation 8 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

[Date] 05.11.19

From

[Name and address of the financial creditor, including address of its registered office and principal office]  
 INDIAN BANK 1ST MAIN ROAD PADI BRANCH, AMBATTUR INDUSTRIAL ESTATE

To

The Interim Resolution Professional / Resolution Professional,  
 [Name of the Insolvency Resolution Professional / Resolution Professional]  
 [Address as set out in public announcement]

**Subject: Submission of claim and proof of claim.**

Madam/Sir,

[Name of the financial creditor], hereby submits this claim in respect of the corporate insolvency resolution process of [name of corporate debtor]. The details for the same are set out below:

Relevant Particulars	
1. Name of the financial creditor	Indian Bank
2. Identification number of the financial creditor (If an incorporated body, provide identification number and proof of incorporation. If a partnership or individual provide identification records* of all the partners or the individual)	
3. Address and email address of the financial creditor for correspondence	INDIAN BANK 1 <sup>ST</sup> MAIN ROAD PADI BRANCH AMBATTUR INDUSTRIAL ESTATE CHENNAI - 600050
4. Total amount of claim (including any interest as at the insolvency commencement date)	Rs 51,30,005.84. as on 3.11.19
5. Details of documents by reference to which the debt can be substantiated	D1 D36 D57 D101 D117
6. Details of how and when debt incurred	03.09.13 & 29.12.15
7. Details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim	NIL
8. Details of any security held, the value of the security, and the date it was given	NONE
9. Details of the bank account to which the amount of the claim or any part thereof can be transferred pursuant to a resolution plan	CA 6321060586. IDIB000P001
10. List of documents attached to this claim in order to prove the existence and non-payment of claim due to the financial creditor	D1 D36 D57 D101 D117

(Signature of financial creditor or person authorised to act on his behalf)  
 [Please enclose the authority if this is being submitted on behalf of the financial creditor]

Name in BLOCK LETTERS M. SURAJ NAIR.

Position with or in relation to creditor Branch Manager

Address of person signing Indian Bank Padi Branch Ambattur Industrial Estate

\* PAN number, passport, AADHAAR Card or the identity card issued by the Election Commission of India.

**DECLARATION**

I, [Name of claimant], currently residing at [insert address], do hereby declare and state as follows: -

1. [Name of corporate debtor], the corporate debtor was, at the insolvency commencement date, being the 16<sup>th</sup> day of sep, 2019, actually indebted to me for a sum of Rs. [insert amount of claim].
2. In respect of my claim of the said sum or any part thereof, I have relied on the documents specified below: [Please list the documents relied on as evidence of claim].
3. The said documents are true, valid and genuine to the best of my knowledge, information and belief and no material facts have been concealed therefrom.
4. In respect of the said sum or any part thereof, neither I, nor any person, by my order, to my knowledge or belief, for my use, had or received any manner of satisfaction or security whatsoever, save and except the following:  
[Please state details of any mutual credit, mutual debts, or other mutual dealings between the corporate debtor and the creditor which may be set-off against the claim].
5. I am / I am not a related party of the corporate debtor, as defined under section 5 (24) of the Code.
6. I am eligible to join committee of creditors by virtue of proviso to section 21 (2) of the Code even though I am a related party of the corporate debtor.

Date: 05-11-19  
Place: Chennai

**For INDIAN BANK**

  
(Signature of the claimant)  
**Chief Manager**

**VERIFICATION**

I, [Name] the claimant hereinabove, do hereby verify that the contents of this proof of claim are true and correct to my knowledge and belief and no material fact has been concealed therefrom.

Verified at ... on this 5<sup>th</sup> day of Nov, 2019.

**For INDIAN BANK**

  
(Signature of claimant)  
**Chief Manager**

[Note: In the case of company or limited liability partnership, the declaration and verification shall be made by the director/manager/secretary/designated partner and in the case of other entities, an officer authorised for the purpose by the entity.]



*[Faint mirrored text from the reverse side of the page, including 'Indian Bank for Branch Manager']*